

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.122/2001

Friday this the 25th day of May, 2001.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

M.K.Gangadharan
Sr.Auditor (Retd.)
Jaya Nivas, M.G.Road
Pannivizha
Adoor P.O.
Pathanamthitta.

...Applicant.

[By advocate Mr.Mathew Sebastian]

Versus

1. The Controller of Defence Accounts (Navy)
No.1, Cooparage Road, Bombay.
2. Joint Controller of Defence Accounts (Funds)
Meerut Cantt., U.P.
3. Controller General Defence Accounts
West Block, R.K.Puram, New Delhi.
4. Deputy Controller of Defence Accounts (Navy)
Area Accounts Office, C.D.A.(N)
Perumanoor P.O., Kochi.
5. Union of India represented by
Secretary, Ministry of Defence
New Delhi.Respondents.

[By advocate Mr.P.M.M.Najeeb Khan]

The application having been heard on 25th May, 2001, the Tribunal on the same day delivered the following:

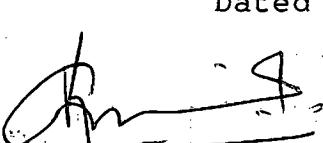
O R D E R

HON'BLE MR.A.M.SIVADAS, JUDICIAL MEMBER

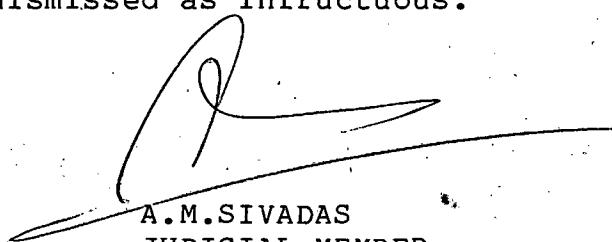
The learned counsel appearing for the applicant submitted that subsequent to the filing of this OA, the respondents have disbursed the amount due to the applicant.

The OA has thus become infructuous.

2. Accordingly the OA is dismissed as infructuous.
Dated 25th May, 2001.



G.RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M.SIVADAS
JUDICIAL MEMBER